## GOVERNMENT OF INDIA DEFENCE LOK SABHA

UNSTARRED QUESTION NO:690 ANSWERED ON:13.08.2012 PERSPECTIVE PLAN FOR ARMED FORCES Dhurve Jyoti;Naranbhai Shri Kachhadia;Owaisi Shri Asaduddin

## Will the Minister of DEFENCE be pleased to state:

(a) whether keeping in view the widespread criticism of poor condition of armed forces, the Government has prepared a five-year and 15-year perspective plan to fulfil the needs of the armed forces;

(b) if so, the details thereof;

(c) whether the armed forces have been accused of taking long time for evaluation of equipment;

(d) if so, the action being taken/proposed to be taken to shorten/ease the process of issuing Request For Information and formulation of General Staff Qualitative Requirements by the armed forces in order to procure equipment, ammunition etc.;

(e) whether the Government has delegated financial powers for early clearance and acquisition of equipment of armed forces to meet their requirements; and

(f) if so, the details thereof and the steps taken or being taken by the Government to keep the armed forces updated for any eventuality?

## Answer

## MINISTER OF STATE IN THE MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) & (b): Defence Acquisition Council has approved a fifteen year Long Term Integrated Perspective Plan (LTIPP) 2012-2027 and five year services Capital Acquisition Plan (SCAP) for modernisation of the Armed Forces. Revealing further details would not be in the interest of national security.

(c) & (d): Acquisition of weapons and equipment for armed forces is a complex activity and is carried out in accordance with the provisions of Defence Procurement Procedure (DPP). As per broad time frame given in DPP, it takes about 2-3 years to complete the various stages of procurement and conclude the contract.

To counter systematic and institutional delays, procedures and processes are continuously refined on the basis of experience gained during the procurement process. The Defence Procurement Procedure provides an effective framework for expeditious procurement for modernization of the Armed Forces.

(e) & (f): Financial powers have been delegated to process capital procurement cases as mentioned below:

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Upto Rs.500 crore - Raksha Mantri
Above Rs.500 crore to Rs.1000 crore - Finance Minister
Above Rs.1000 crore - Cabinet Committee on Security (CCS)
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Functionaries at Service HQ level have been delegated with financial powers to process procurement cases upto Rs.50 crore, Capital Cases above Rs.50 crore and upto Rs.75 crore are approved by Defence Secretary. There is a proposal to increase the amount.

Government constantly reviews the security scenario and accordingly decides to induct appropriate defence equipment / platforms. This is a continuous process undertaken through procurement from various indigenous as well as foreign sources to keep the armed forces in a state of readiness to meet any eventuality.